

**DIVISION BENCH**

**ITEM NO.128**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.39/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>MADHUR VEENA V/S GREYSTONE INFRA TECH PVT LTD.</b>
<b>UNDER SECTION</b>	<b>59 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ravi Pratap Singh Proxy for  
Sh. Tanmay Sadh, Adv.

*: For the Petitioner*

**ORDER**

- 1.** Ld. Proxy counsel on behalf of the petitioner states that in pursuance of the order dated 6<sup>th</sup> September, 2023, the paper publications have been made and the affidavit of compliance has been filed vide Diary no. 2738 dated 19<sup>th</sup> October, 2023. He further states that in pursuance to the said publications, no objections have been received from any quarter. He therefore, seeks and is granted one week time to file an affidavit to that effect. Let the needful be done within the stipulated period.
- 2.** Let the matter be adjourned for 21<sup>st</sup> March, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)  
15<sup>th</sup> February, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**